

FORM NO. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

APPLICANT'S SIDE

Application No.

OA 867

of 2004

Applicant(s) Goparan Swain

Respondent(s) Union of India

Advocate for Applicant(s) M/S S.B. Jena

Advocate for Respondent(s).....

S.B. Jena
S.S. Motakar

NOTES OF THE REGISTRY

O.P.O. 02 NOV 2004 filed.

For Registration

On memo

✓

Report

20/10/04

For admission with
interim order.

On Memo.

Bench

11/10/04

ORDERS OF THE TRIBUNAL

REGISTER

20/10/04
Registration

1. ORDER DATED 20.10.2004.

Heard Mr. S.B. Jena, learned counsel
appearing for the Applicant and Mr. R.C. Rath,
learned Standing Counsel appearing for the
Railways; on whom a copy of this O.A. has been
served.

Nonpayment of retiral/benefits/
family pension etc. to the Applicant (whose

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DA 86794

ORDERS OF THE TRIBUNAL.

NOTES OF THE REGISTRY

Fr. Dr. 20. x. 04

Captain of order
Captain of os. sent
to all resp'ts. and
copies of said order
prepared for counsels
for both sides.

111104
(3)

husband died prematurely, while serving in the Railways) is the subject matter of this Original Application u/s.19 of the Administrative Tribunals Act, 1985. The last representation of the Applicant, as is seen under Annexure-A/7 dated 16.9.2003, is stated to be still pending with the Authorities of the East Coast Railways.

Terminal benefits viz; pension/ family pension/DCRG etc. are not bounty but those are earned by a Govt. servant/ Railway employee in course of employment and, in the said premises, this O.A. is hereby disposed of with direction to the Respondents to consider the grievance of the Applicant (as raised in this O.A.) and pass necessary consequential orders granting terminal benefits/pension/ family pension/gratuity in favour of the Applicant/Applicant's family as due and admissible under the rules within a period of 120 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents alongwith copies of the O.A.; which they should treat as a set of representation and consider the same and

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free copies of this order be given to learned
counsel for both sides.

J. Chal
20/10/04
Member (Judicial)

